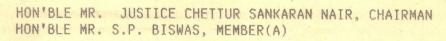
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

0A-2561/92



New Delhi this the 13th day of November, 1996.

Shri Budhi Lal, S/o Shri Mahavir, R/o GG1/128 Vikas Puri, New Delhi.

.... Applicant

(through Ms. Kiran Chhabra, proxy counsel for Mrs. Rani Chhabra, advocate)

versus

- Union of India, through its Secretary, Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, New Delhi.
- Assistant Engineer, Coaxical Cable Construction, Ludhiana.
- 3. D.E.T.,
 Coaxical Cable Project,
 Ambala, Punjab. Respondents

(through Mrs. Raj Kumari Chopra - None present)

The application having been heard on 13.11.1996 the Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

Applicant seeks regularisation and grant of temporary status on the basis of the length of service rendered by him. According to him, he worked for respondents between 1987 and 1992 regularly. This allegation is not controverted. The only defence taken by respondents in support of their action is based on a circular to the effect that those appointed after 30.03.1985 will not get the benefit of the Scheme. As rightly pointed out by learned counsel for applicant Ms. Kiran Chhabra, the contention cannot stand scrutiny in the light of the decision of this





parties. In these circumstances, we allow the application and direct respondents to consider the case of applicant for regularisation in terms of the Scheme contained in Department of Posts letter No.45-95/87-SPB-I dated 12.04.1991 as amended from time to time. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated, 13th day of November, 1996.

(S.P. Biswas)

S.P. Biswas Member(A) Hankarennan

(Chettur Sankaran Nair(J))
Chairman

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